

(SHRI M. ARUNACHALAM): Sir, I beg to lay on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Process and Product Development Centre Kannuaj, for the year 1992-93, alongwith Audited Accounts.

- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Process and Product Development Centre, Kannuaj, for the year 1992-93.

[Placed in the Library, See No. LT 5516/94]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indo-German Tool Room, Indore, for the years 1991-92 and 1992-93, alongwith Audited Accounts.

- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Indo-German Tool Room, Indore, for the years 1991-92 and 1992-93.

[Placed in the Library, See No. LT 5517/94]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indo-German Tool Room, Aurahgabad, for the

years 1991-92 and 1992-93, alongwith Audited Accounts.

- (ii) Statement (Hindi and English versions) regarding Review by the Government on the working of the Indo-German Tool Room, Aurangabad, for the years 1991-92 and 1992-93.

[Placed in the Library. See No. LT 5518/94]

Explanatory Statement giving reasons for immediate legislation by the Banking Regulation (Amendment) Ordinance 1994

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): On behalf of Dr. Abrar Ahmed Sir, I beg to lay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Banking Regulation (Amendment) Ordinance 1994.

[Placed in the Library. See No. LT 5519/94]

12.57 hrs.

[English]

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

- (i) "In accordance with the provisions of rule III of the

Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Banking Regulation (Amendment) Bill, 1994, which has been passed by the Rajya Sabha at its sitting held on the 7th March, 1994."

- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 7th March, 1994, agreed without any amendment to the Air Corporations (Transfer of Undertakings and Repeal) Bill, 1994 which was passed by the Lok Sabha at its sitting held on the 23rd February, 1994."

12.57 $\frac{1}{2}$ hrs.

**BANKING REGULATIONS
(AMENDMENT) BILL**

As passed by Rajya Sabha

SECRETARY-GENERAL: Sir, I lay on the Table the Banking Regulation (Amendment) Bill, 1994, as passed by Rajya Sabha on the 7th March, 1994.

12.58 hrs

[English]

PUBLIC ACCOUNTS COMMITTEE

Fifty-Eighth Report

SHRI BHAGWAN SHANKAR RAWAT (Agra): Sir, I beg to present the

Fifty-Eighth Report (Hindi and English versions) of the Public Accounts Committee (10th Lok Sabha) on Design and Development of Advanced Light Helicopter.

12.58 $\frac{1}{2}$ hrs.

[English]

**STANDING COMMITTEE ON
COMMUNICATIONS**

Fifth Report & Minutes

KUMARI VIMLA VERMA (Seoni): Sir, I beg to present the Fifth Report (Hindi and English versions) of the Standing Committee on Communications on Annual Report (1992-93), Ministry of Information and Broadcasting—All India Radio and the Minutes of the Sitzings of the Committee relating thereto.

12.59 hrs.

BUSINESS OF THE HOUSE

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): With your permission, Sir, I rise to announce that Government Business during the week commencing 15th March, 1994 will consist of :—

1. Consideration of any item of Government Business carried over from today's Order Paper.